## NON-REPORTABLE

# IN THE SUPREME COURT OF INDIA CRIMINAL APPELLATE JURISDICTION

## CRIMINAL APPEAL NO. 818/2018

(ARISING FROM SLP (CRL.) NO(S).4443/2018)

#### N. P. MURUGESAN

APPELLANT(S)

**VERSUS** 

#### C. KRISHNAMURTHY

RESPONDENT(S)

### JUDGMENT

#### KURIAN, J.

Leave granted.

- 2. The appellant is before this Court aggrieved by the conviction and sentence under Section 138 of the Negotiable Instruments Act, 1881.
- 3. Today, when the matter came up before this Court, we are informed that the cheque amount has already been paid and it is acknowledged by the respondent.
- 4. In the peculiar facts and circumstances of this case, we are of the view that for doing complete justice the whole litigation should be given a quietus, subject to appropriate terms.
- 5. Accordingly, we set aside the conviction and sentence imposed on the appellant and allow the appeal. The appellant is directed to pay Rs.10,000/-(Rupees Ten Thousand only), as costs, to the Mediation Centre attached to the High Court of Madras at Chennai, within four weeks.

6.	Pending	<pre>application(s),</pre>	if	any,	shall	stand
dis	posed of.					
					KURIAN	J. JOSEPH]
	DELHI; / 04, 2018				 Y KISHA	J. N KAUL]